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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

D.A.No.314/1997

This the 7th day of February,97.

Hon'ble Shri S.R. Adige, Member(A).

Smt.Arvind Gill
R/o Rly. Qtr. No.26-C,
Railway Colony,
Tilak Bridge,
New Delhi.

.....applicant.

(By Advocate Shri K.K.Rai proxy for
Shri B.S.Mainee)

Versus

1. Union of India through
The Secretary,
Ministry of Railways,
(Railway Board), Rail Bhavan,
New Delhi.
2. The General Manager(E),
Northern Railway,
Baroda House,
New Delhi.
3. The Divisional Supdtg.Engineer(E)
Northern Railway,
Divl. Rly. Manager's Office,
State Entry Road,
New Delhi.
4. The Estate Officer,
Northern Railway,
Divl.Rly. Manager's Office,
State Entry Road,
New Delhi.

.....Respondents.

(By Advocate none.)

ORDER(Oral)

By Hon'ble Shri S.R.Adige.Member(A).

Learned proxy counsel Shri K.K.Rai prays for
permission to withdraw the DA as the relief prayed for
by the applicant is under consideration of the respondents.
Permission is granted. The D.A. is dismissed as
withdrawn.

S.R. ADIGE
(S.R. ADIGE)
MEMBER(A)

RB.